

20.  
**CHAPTER IV**

**Rules, Regulations, Instructions, Manual and Records, for Discharging Functions.**

<u>Name/title of the document</u>	<u>Type of the document</u>
1. (a) O.M. Dt. 28.3.2000	O.M. regarding Fees, T.A. etc. of Govt. Pleader/Public Prosecutor of High Court/District Court
(b) O.M. (Amendment) dt.18.3.2002	- do -
(c) O.M. (Amendment) dt.4.9.2003	- do -
(d) O.M. (Amendment) dt. 3.9.2004	- do -
2. (a) Meghalaya State Legal Service Authority - Rules, 1998	Rules
(b) Meghalaya State Legal Service Authority - Rules (Amendment)	Rules
3. (a) Meghalaya State Legal Service Authority - Regulation, 2000.	Regulation
(b) Meghalaya State Legal Service Authority - (Amendment) Regulation 2004	Regulation
	Chose one of the types given below (Rules, Regulations, Instructions, Manual, Records, Others)
Brief Write-up on the Document -	1. O.M. regarding Fees, T.A. etc. of Govt. Pleader/Public Prosecutor of High Court/District Court 2. (a) (b)- Rules. 3. (a) (b) –Regulation
From where one can get a copy of the rules, regulations, instructions, manual and records	Address: <u>Smti S.K. Sangma, Deputy Secretary &amp; P.I.O.</u> <u>PABX-2472</u> FAX: _____ Email: _____ Others: _____
Fee charged by the Department for a copy of rules, regulations, instructions, manual and records (If any)	Fees as applicable in the R.T.I. Rules.